

(9)

CENTRAL ADMINISTRATIVE TTRIBUNAL
PRINCIPAL BENCH

CP 134/2002 in
OA 1695/2001

New Delhi this the 15th day of March, 2002

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K.Majotra, Member (A)

Shri Suresh
S/O Shri Budhu Lal
R/O Staff Quarters
Military Farm No.II
Mawana Road, Meerut Cantt.
Meerut (UP)

..Petitioner

(By Advocate Shri B.S.Gupta, learned
counsel through proxy counsel
Shri S.K.Gupta)

VERSUS

1. Shri V.P.Singh,
Deputy Director General,
Military Farms, QMG
Branch, Block III,
R.K.Puram, New Delhi.
2. Shri Charan Singh,
Additional Director,
Military Farms/Officer Incharge
Military Farm No.II,
Mawana Road, Meerut Cantt.,
Meerut (UP).

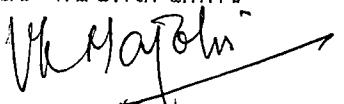
..Respondents

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
proxy

Shri S.K.Gupta, learned/counsel for the petitioner
submits that he would like to withdraw the CP 134/2002
as the Hon'ble Delhi High Court has stayed the
Tribunal's order dated 3.8.2001 in OA 1786/2001.

2. In the circumstances, CP 134/2002 is disposed
of as withdrawn.


(V.K.Majotra)
Member (A)


(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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